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SLP(C)No. 1907 OF 2001  
ITEM No.2

Court No. 7

SECTION XIV  
A/N MATTER

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.1907/2001  
(From the judgement and order dated 08/09/2000 in SAO 363/85  
of The HIGH COURT OF DELHI AT N. DELHI)

M/S. BHARAT SALES LTD. & ANR.

Petitioner (s)

VERSUS

LAKSHMI DEVI & ORS.

Respondent (s)

(With prayer for interim relief)  
( With Appln(s). for substitution )

Date : 30/04/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE D.P. MOHAPATRA  
HON'BLE MR. JUSTICE BRIJESH KUMAR  
HON'BLE MR. JUSTICE D.M. DHARMADHIKARI

For Petitioner (s) Dr. Rajeev Dhawan, Sr. Adv.  
Mr. Prakash Shrivastava, Adv.

For Respondent (s) Mr. K.N.Rawal, ASG.  
Mr. Shridhar Y.Chitale, adv.  
Mr. Shreekant N. Terdal, Adv.  
Mr. Balraj Dewan., Adv.

Mr. A.M.Singhvi, Sr. Adv.  
Mr. L.K.Garg, adv.  
Mr. Amit Bhandari, adv.

UPON hearing counsel the Court made the following  
O R D E R

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Dr. Rajeev Dhawan, learned senior counsel appearing for the petitioners started his arguments at 11.10 a.m. and concluded at 12.35 a.n. Thereafter Mr. A.M.Singhvi, learned senior counsel appearing for the respondents started his arguments and concluded at 3.05 p.m. Then Mr. K.N.Rawal, learned Additional Solicitor General appearing for Union of India started his arguments and was on his legs when the Court rose for the day. The matter remained part-heard.

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(Suman Wadhwa)  
Court Master

(S.Malkani)  
Court Master